BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH:BANGALORE.

DATED THIS THE 27TH DAY OF NOVEMBER, 1986.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And:

Hon'ble Mr.L.H.A.Rego,

.. Member(A).

APPLICATION NO.1827 OF 1986.

Fakirappa, S/o Yellappa Jalihal, Aged 34 years, Occ: Junior Engineer Telegraphs, Hanagal, District Dharwad.

.. Applicant.

(By Sri R.N.Mulgund, Advocate - absent)

v.

- 1. The Divisional Engineer, Telegraphs, Karwar.
- 2. The Director of Telegraphs, Karnataka Circle, Bangalore.
- 3. The General Manager, Telecommunications, Karnataka Circle, Bangalore.

.. Respondents

(By Sri M.S.Padmarajaiah, Standing Counsel)

This application coming for hearing this day, Vice-Chairman made the following:

ORDER

Case called. Applicant and his counsel are absent. Sri M.S. Padmarajaiah, learned Central Government Senior Standing Counsel appearing for the respondents files a memo which reads thus:

The under signed on behalf of Respondents submit that the disciplinary proceedings were held against the applicant and they were concluded. Since the charges levelled against the applicant are not proved, the bills relating to L.T.C. are settled. Copy of thememorandum dated 10-7-1985, exonerating the applicant from the charges are herewith appended to for the purpose of keeping it in records in the above case. Application may be closed.

From

From this memo it is clear that the very grievance of the applicant directed against the articles of charge no longer survives for consideration. In this view this application is liable to be dismissed as having become unnecessary. We, therefore, dismiss this application as having become unnecessary. But, in the circumstances of the case, we direct the parties to bear their own costs.

VICE-CHAIRMAN 2011

MEMBER(A). ✓ ≥

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